

ÜITEM NO.50

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 24929/2016

STATE OF UP THR. SECY. IRRIGATION & ORS.

Petitioner(s)

VERSUS

BENI MADHAV PANDEY & ANOTHER

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 24941/2016

(With appln.(s) for exemption from filing O.T. and)

SLP(C) No. 25054/2016

(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 25059/2016

(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 01/03/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Kunal Varma, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Last opportunity is granted to respondent No.1 in SLP(C) No. 24929/2016 to file counter affidavit within four weeks' time.

Fresh steps to be taken for service of respondent No.2 in SLP(C) No.24929/2016 and sole respondent in SLP(C) No. 24941/2016 and 25059/2016 within two weeks' time, as last opportunity. Notice thereafter be issued.

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None appears for the sole respondent in SLP(C) No. 25054/2016, despite due service.

List again on 31.3.2017.

(PAWAN DEV KOTWAL)
Registrar